

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Second Phase of Induction Course for newly appointed Civil Judges Class II from 2017 Batch
(19.06.2017 to 14.07.2017)
(First Week – 19.06.2017 to 24.06.2017)

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 1.45 pm to 2.45 pm	SESSION – V 3.00 pm to 4.30 pm	SESSION – VI 4.40 pm to 5.30 pm
19.06.2017 (Monday)	Inauguration of the Course – By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy	Brief overview of the Course and introduction of participants and Faculty, sharing of views of participants regarding Second Phase Field Training – By Officers of the Academy	Feedback of the participants and discussion on working in various sections of the Court (i.e. Copying & Record Room) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Feedback of the participants and discussion on working in various sections of the Court (i.e. Nazarat, Malkhana) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Overview of the programme – The concept of Language – By Shri Kevin Pereira, Jabalpur	Feedback of participants and discussion on working of Court Staff (i.e. Reader, Execution Clerk, Process Writer, Deposition Writer and Board Peon) – By Ms. Swati Bajaj, O.S.D., MPSJA <i>(Distribution of exercise relating to first order sheet & O. 1 R. 10 CPC)</i>
20.06.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Law relating to amendment and rejection of plaint – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Appearance of parties – Consequence of their non-appearance with special reference to Order 9 and Order 17 Rules 2 & 3 CPC – By Ms. Swati Bajaj, O.S.D., MPSJA	Discussion on framing of issues – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	You are God's greatest miracle – Our greatest human strengths – By Shri Kevin Pereira, Jabalpur	Withdrawal of civil suits and compromise under Order 23 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Distribution of exercise relating to O. 6 R. 17 CPC & framing of issues)</i>
21.06.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on law relating to temporary injunction – By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur	Discussion on provisions under sections 148 to 153 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on exercise relating to first order sheet & Order 1 Rule 10 CPC – By Officers of the Academy	Public presentations on – The importance of English today – By Shri Kevin Pereira, Jabalpur	Use of SJA website and other legal websites – By Shri Vidhan Maheshwari, O.S.D., MPSJA <i>(Distribution of exercise relating to O. 7 R. 11 CPC & Order 5 CPC)</i>

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22.06.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on breach of injunction order under Order 39 Rule 2-A CPC – By Shri S.N. Khare Retd. District Judge	Issues relating to interest and costs – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on exercise relating to Order 6 Rule 17 CPC & framing of issue – By Officers of the Academy	The power of self-awareness – By Shri Kevin Pereira, Jabalpur	Discussion on recording of evidence and dealing with objections in civil cases – By Shri Vidhan Maheshwari, O.S.D., MPSJA <i>(Distribution of exercise relating to temporary Injunction)</i>
23.06.2017 (Friday)	Discussion on material/recap of preceding day's learning –By Officers of the Academy	Key issues relating to judgment writing in Civil Cases – By Shri Awdhesh Kumar Gupta, O.S.D., MPSJA	Will – Its execution & proof – By Sanjeev Kalgaonkar, Director In-charge, MPSJA	Discussion on exercise relating to Order 7 Rule 11 CPC & Order 5 CPC – By Officers of the Academy	How to prove documents and issues relating to admissibility of documents Contd – By Hon'ble Shri Justice M. K. Mudgal, Former Judge, High Court of M.P.	How to prove documents and issues relating to admissibility of documents – By Hon'ble Shri Justice M. K. Mudgal, Former Judge, High Court of M.P. <i>(Distribution of exercise relating to O.22 & O.23 CPC)</i>
24.06.2017 (Saturday)	Personality Development – Greetings, Introductions & first meetings – By Mrs. Monika Anand, Motivational Speaker, Indore	Personality development – Dress Etiquettes/ body language – By Mrs. Monika Anand, Motivational Speaker, Indore	Personality development – Dining etiquettes – By Mrs. Monika Anand, Motivational Speaker, Indore	Personality development – Essential communication with Officials – By Mrs. Monika Anand, Motivational Speaker, Indore	Public presentation – Topic of participant's choice – By Shri Kevin Pereira, Jabalpur	Open interactive session <i>[Distribution of exercise relating to Judgment writing (Civil-I)]</i>

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.
(4) **Trainees are expected to submit their practical exercises positively at 10.00 a.m. on next day of distribution. Exercises relating to Judgments are to be submitted on the second day after distribution.**

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

**Schedule of the Second Phase of Induction Course for the newly appointed Civil Judges Class II from 2017 Batch
(19.06.2017 to 14.07.2017)**

(Second Week – 27.06.2017 to 01.07.2017)

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 1.45 pm to 2.45 pm	SESSION – V 3.00 pm to 4.30 pm	SESSION – VI 4.40 pm to 5.30 pm
26.06.2017 (Monday)	HOLIDAY ON ACCOUNT OF ID-UL-FITAR					
27.06.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	An overview of Succession under Hindu Law Contd..... – By Sanjeev Kalgaonkar, Director In-charge, MPSJA	An overview of Succession under Hindu Law – By Sanjeev Kalgaonkar, Director In-charge, MPSJA	Discussion on exercise relating to temporary Injunction – By Officers of the Academy	The power of self-confidence – By Shri Kevin Pereira, Jabalpur	Law relating to easements – By Shri Vidhan Maheshwari, O.S.D., MPSJA <i>(Distribution of exercise relating to Judgment writing (Civil-II))</i>
28.06.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to M.P. Land Revenue Code, 1959 Contd. – By Shri M.C. Soni, Retd. ADJ	Key issues relating to M.P. Land Revenue Code, 1959 – By Shri M.C. Soni, Retd. ADJ	An overview of important provisions relating to Stamp Act, 1899 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	The power of Positive Attitude – By Shri Kevin Pereira, Jabalpur	Discussion on adjournment (O.17 CPC) and expeditious trial in civil cases – By Sanjeev Kalgaonkar, Director In-charge, MPSJA

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29.06.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on key issues relating to fiscal laws – Court Fees Act, 1870 and Suits Valuation Act, 1887 Contd..... – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on key issues relating to fiscal laws – Court Fees Act, 1870 and Suits Valuation Act, 1887 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on exercise relating to judgment writing (Civil-I) – By Officers of the Academy	Public presentation – My definition of success – By Shri Kevin Pereira, Jabalpur	Discussion on Exercise relating to Orders 22 & 23 CPC – By Officers of the Academy <i>(Distribution of exercise relating to Judgment writing (Civil-III))</i>
30.06.2017 (Friday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to Adverse Possession – By Ms. Swati Bajaj, O.S.D., MPSJA	Issues relating to inferences, presumption, burden of proof and degree of proof in civil cases – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Discussion on exercise relating to judgment writing (Civil-II) – By Officers of the Academy	The power of goals – By Shri Kevin Pereira, Jabalpur	Discussion on suits by indigent person (O.33 CPC) and notification under section 35 of the Court Fees Act, 1870 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA
01.07.2017 (Saturday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discourse on – Good is no more good – By Dr. Shri N. Raghuraman Management thinker & Motivational Speaker, Mumbai & Shri Nirmal Bhatnagar, Motivational Speaker and facilitator, Mumbai	Discourse on – Good is no more good – By Dr. Shri N. Raghuraman Management thinker & Motivational Speaker, Mumbai & Shri Nirmal Bhatnagar, Motivational Speaker and facilitator, Mumbai	Open interactive session on issues relating to civil cases – By Officers of the Academy	Public presentation – topic of participant's choice – By Shri Kevin Pereira, Jabalpur	Visit to High Court of M.P., Jabalpur

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